



## **The Odisha (Reduction of Term of Office of Burla Notified Area Council) Act, 2014**

Act No. 10 of 2014

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# The Odisha Gazette



EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 2293, CUTTACK, WEDNESDAY, DECEMBER 31, 2014 / PAUSA 10, 1936

## LAW DEPARTMENT

### NOTIFICATION

The 31st December, 2014

No.12123-I-Legis-26/2014/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 30th December, 2014 is hereby published for general information.

### ODISHA ACT 10 OF 2014

#### **THE ODISHA (REDUCTION OF TERM OF OFFICE OF BURLA NOTIFIED AREA COUNCIL) ACT, 2014**

AN ACT TO PROVIDE FOR THE REDUCTION OF TERM OF OFFICE OF BURLA NOTIFIED AREA COUNCIL OF THE STATE AND FOR MATTERS INCIDENTAL THERETO.

BE it enacted by the Legislature of the State of Odisha in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Odisha (Reduction of Term of Office of Burla Notified Area Council) Act, 2014.

(2) It shall be deemed to have come into force on the 5th day of November, 2014.

Definition

2. In this Act, unless the context otherwise requires,—

(a) "Municipal Act" means the Odisha Municipal Act, 1950;

(b) Words and expressions used in this Act, but not defined herein, shall have the same meaning as assigned to them respectively, under the Municipal Act.

Reduction of term  
of office of Burla  
Notified Area  
Council.

3. (1) Notwithstanding anything contained in the Municipal Act, the State Government may, by notification, direct that the term of office of the Councilors of the Burla Notified Area Council be reduced by such period as they deem fit, to enable the State Government for inclusion of the territorial limits of Burla Notified Area Council within the limits of larger urban area of the proposed Sambalpur Municipal Corporation in accordance with the provisions of the Odisha Municipal Corporation Act, 2003.

(2) Upon reduction of the term of Office of Burla Notified Area Council under sub-section (1), it shall be deemed that the term of the said Notified Area Council has expired and accordingly all or any of the powers and duties of the said Council and its Chairperson may be exercised and discharged, as the State Government may determine, by a person to be appointed by the State Government as the Administrator.

Repeal and  
saving.

4. (1) The Odisha (Reduction of Term of Office of Burla Notified Area Council) Ordinance, 2014 is hereby repealed.

(2) Notwithstanding the repeal under sub-section (1), anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act.

By Order of the Governor

MIHIR RANJAN PARIDA

Principal Secretary to Government. I/c.